

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

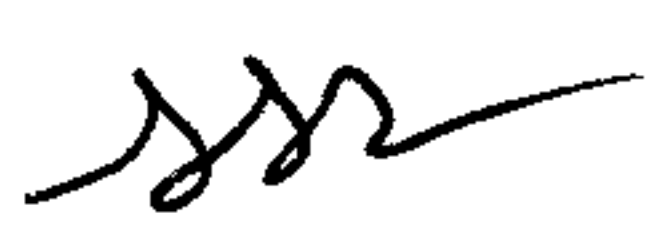
Co. Appeal No. 132/252(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2018**

Name of the Company: Virendra Kumar Agarwal
(Creative Infracom Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Shilpesh Dalal	PCS	Petitioner	
2.				

ORDER

PCS Mr. Shilpesh Dalal is present for the Appellant. None for the ROC.


The representation of the ROC is received.

The Registry is directed to issue a fresh notice to the Jurisdictional Commissioner of the Income Tax Department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities and to file proof of service.

Appellant has already filed an affidavit with regard to the fact that it is not a shell company and no unusual transaction took place during the demonetisation period

List the matter on 24.08.2018.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 24th day of July, 2018.
sol/24.07.18